

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MAI 849/97 in QA 251/92

DATE OF ORDER : 12-9-97

Between :-

1. D.Narasinga Rao
2. S.Manoharlal
3. V.Kuppu Rao

... Applicants

And

1. Union of India rep. by General Manager,
SC Rlys, Sec'bad.
2. The Chief Personnel Officer,
SC Rlys, Sec'bad.

... Respondents

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Counsel for the Applicants : Shri V.Krishna Rao

Counsel for the Respondents : Shri J.R.Gopal Rao, SC for Rlys

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

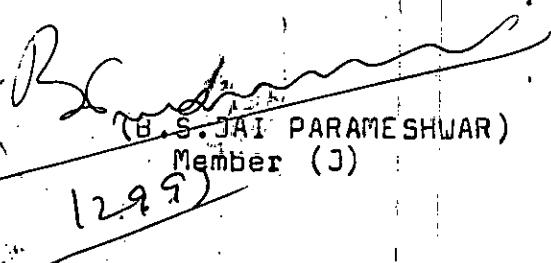
None for the applicant. Sri Phalguni Rao for Sri J.R.Gopal Rao, standing counsel for the Respondents.

2. The order in OA 251/92 was passed on 28.1.94. The direction therein reads as follows :-

- "(i) The respondents shall comply with the Railway Board's order dt.2-8-89 in the matter of notionally refixing the applicant's pay in the higher scale of Rs.425-700.
- (ii) Based on the revised pay of each applicant his pensionary entitlements shall be recalculated and fixed notionally from the date of the retirement of each applicant.
- (iii) The monetary benefits arising out of the revised pension shall be allowed to each of the applicants with effect from 18-2-92, that is, one year prior to the date of filing this OA.
- (iv) The respondents shall comply with this order and pay the arrears to the applicants within a period of 4 months from the date of receipt of this order.

3. This M.A. was filed to re-fix the revised pension from 25-3-95 and pay interest on arrears from 1.3.96. The Judgement is very clear, in that the (iii) direction of the judgement gives the date from which the revised pension should be allowed. Hence revision of that order cannot be done in an M.A.

4. MA is dismissed accordingly. No costs.


(B.S.JAI PARAMESHWAR)
Member (J)

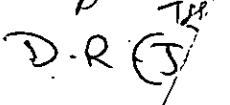
12.9.97


(R.RANGARAJAN)
Member (A)

Dated: 12th September, 1997.

Dictated in Open Court.

av1/


D.R. (S)

eff
29/9/92

(6)
YLR

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED: 12/9/92

ORDER/JUDGEMENT

~~M.A./R.A./C.A. NO. 849/92~~

in

~~D.A. NO. 854/92~~

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered ~~X~~ Rejected.

No order as to costs.

YLR

II Court.

